

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 837 of 2020

In the matter of:

Maan Aluminium Ltd.

....Appellant

Vs.

Nitya Electrocontrols Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Samaksh Goyal, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

08.01.2021: Nobody is appeared on behalf of Respondent, though served. We thought it proper to serve the Notice again to the Respondent. The Appellant Counsel is directed to provide e-mail address of the Respondent to office within three days. Then the Office will serve the 'Notice' through e-mail to the Respondent.

Let the matter be fixed '**For Admission (After Notice)**' on **21st January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/md